

DIVISION BENCH

ITEM NO.130

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.210/2024 IN CP (IB) No.28/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 17th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S ASHOK ROADLINES V/S M/S JAYPEE CEMENT CORPORATION LIMITED
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Parv Agarwal, Adv. : *For the Operational Creditor*

Sh. R.P. Agarwal, Sr. Adv. assisted by : *For the Corporate Debtor*

Sh. Abhishek Tripathi, Adv.

ORDER

Ld. Counsels representing the parties are present physically.

- 1.** The present IA No.210/2024 has been filed by the Operational Creditor seeking withdrawal of the main petition on the ground that the settlement has been reached *interse* between the parties with liberty to restore the same, if there is a breach of settlement.
- 2.** It has been averred in the application and also stated by the Ld. Counsel representing the Operational Creditor that as per the settlement agreement dated 27.02.2024, the settlement has been finally concluded.
- 3.** In view of the prayer made and the statement made by the Ld. Counsel representing the Operational Creditor, the present IA No.210/2024 is allowed and the main CP (IB) No.28/ALD/2023 is dismissed as withdrawn with liberty as above.

-Sd-

**(Ashish Verma)
Member (Technical)**

17th May, 2024

*Kavya Prakash Srivastava
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**